

Code Of Criminal Procedure (Madhya Pradesh Amendment) Act, 1999

17 of 1999

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Code Of Criminal Procedure (Madhya Pradesh Amendment) Act, 1999

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An Act further to amend the Code of Criminal Procedure, 1973 in its application to the State of Madhya Pradesh. Be it enacted by the Madhya Pradesh Legislature in the fiftieth year of the Republic of India as follows :- 1. Received the assent of the President on the 21st May, 1999; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)" dated the 28th May, 1999. 2. Published in M.P. Rajpatra (Asadharan) dated 28-5-99 Page 788 (1).

1. Short Title :-

This Act may be called The Code of Criminal Procedure (Madhya Pradesh Amendment) Act, 1999.

2. Amendment Of Central Act No. 2 Of 1974 In Its Application To The State Of Madhya Pradesh :-

The Code of Criminal Procedure, 1973 (No. 2 of 1974) (hereinafter referred to as the Principal Act), shall in its application to the State of Madhya Pradesh, be amended in the manner hereinafter provided.

3. Amendment Of Section 320 :-

In the table below sub-section (2) of Section 320 of the Principal Act,-

(i) in column first, second and third before Section 324 and entries relating thereto, the following Sections and entries relating thereto shall be inserted, namely :-

(1) (2) (3)

Rioting 147 The person against whom the force or violence is used at the time of committing an offence:

Provided that the accused is not charged with other offence which is not compoundable.

Rioting armed with deadly weapon. 148 The person against whom the force or violence is used at the time of committing an offence:

Provided that the accused is not charged with other offence which is not compoundable.

Obscene acts or use of obscene words. 294 The person against whom obscene acts were done or obscene words were used."

(ii) in column first, second and third, after Section 500 and entries relating thereto, the following Section and entries relating thereto shall be inserted, namely :-

(1) (2) (3)

Criminal intimidation if threat to cause death or grievous hurt, etc. Part II of Section 506 The person against whom the offence of Criminal Intimidation was Committed".